

GEECEE VENTURES LIMITED

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POST BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF THE EQUITY SHARES OF GEECEE VENTURES LIMITED

This Post Buyback Public Announcement (the "Post Buyback Public Announcement") is being made pursuant to the provisions of Regulation 24(vi) of the Securities and Exchange Board of India (Buy Back of Securities) Regulations, 2018, as amended (the "Buyback Regulations") for the time being in force including any statutory modifications and amendments from time to time.

This Post Buyback Public Announcement should be read in conjunction with the Public Announcement dated May 23, 2019 and published on May 24, 2019 ("Public Announcement") and the Letter of Offer dated June 18, 2019 ("Letter of Offer"), issued in connection with the Buyback. Unless specifically defined herein, capitalised terms and abbreviations used herein have the same meaning as ascribed to them in the Public Announcement and the Letter of Offer. Offer.

1.1 GeeCee Ventures Limited (the "Company") had announced the Buyback of up to 8,14,815

THE BUYBACK

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2.1

- GeeCee Ventures Limited (the "Company") had announced the Βυγρασκ οτ up το ο, 14,ο 10 (Eight Lakhs Fourteen Thousand Eight Hundred and Fifteen only) fully paid-up equity shares of face value of ₹ 10 (Rupees Ten) each ("Shares" or "Equity Shares") of the Company as on June 7, 2019 ("Record Date"), on a proportionate basis, through tender offer route using the stock exchange mechanism (the "Buyback"/"Buyback Offer") at a price of ₹ 135/- per Equity Share ("Buyback Price"/"Buyback Offer Price") payable in cash, for an aggregate maximum consideration not exceeding ₹ 1,100 lakhs (the "Buyback offer Price") as the constant of the cons Offer Size") excluding the Transaction Costs. The Buyback Offer Size represents 2.68% of the total fully paid-up equity share capital and free reserves as per the standalone audited accounts of the Company for the financial year ended March 31, 2019. 1.2
- The Company had adopted Tender Offer route for the purpose of Buyback. The Buyback was implemented by the Company using the "Mechanism for acquisition of shares through Stock Exchange" notified by the Securities and Exchange Board of India (SEBI) vide circular no CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with circular no CFD/DCR2/CIR/P/2016/131 dated December 09, 2016, including any amendments the control by SERI. thereof, issued by SEBI. The Buyback Opening Date was Wednesday, June 26, 2019 and the Buyback Closing Date was Tuesday, July 9, 2019. 1.3
- **DETAILS OF THE BUYBACK** 2

The Company bought back an aggregate of 8,14,814 (Eight Lakh Fourteen Thousand Eight Hundred and Fourteen) Equity Shares, at the price of ₹ 135/- per Equity Share.

Reserved category

- The total amount utilized in the Buyback was ₹ 10,99,99,890 (Rupees Ten Crores Ninety Nine Lakhs Ninety Nine Thousand Eight Hundred and Ninety only), excluding Transaction 2.2
- The Registrar to the Buyback, Link Intime India Private Limited ("Registrar"), considered a total of 1,145 valid bids for 1,80,82,717 Equity Shares in response to the Buyback, resulting in tender of approximately 22.19 times the maximum number of Equity Shares 2.3
- proposed to be bought back. The details of the valid bids considered by the Registrar are as follows: No. of Equity Shares reserved **Total Equity** No. of Valid Bids Response % Category Shares in the Buyback **Tendered**

2 70 8/15

	for Small Shareholders	1,22,223	1,001	2,79,645	220.90	
	General Category for all other Eligible Shareholders	6,92,592	144	1,78,02,872	2,570.47	
	Total	8,14,815	1,145	1,80,82,717	2,219.24	
2.4	.4 All valid bids were considered for the purpose of Acceptance in accordance with the Buyback Regulations and the Letter of Offer. The communication of acceptance/rejection have been dispatched by the Registrar to the eligible Equity Shareholders on Wednesday, July 17, 2019.					
25	The settlement of all valid hids was completed by Indian Clearing Corporation Limited					

- The settlement of all valid bids was completed by Indian Clearing Corporation Limited ("ICCL") on Wednesday, July 17, 2019. ICCL has made direct funds pay-out to Eligible Shareholders whose shares have been accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instruction was rejected by the Reserve Bank of India/relevant bank(s), due to any reasons, then the amount payable to the concerned shareholder will be transferred to the Seller Member/ 2.5
- Broker for onward transfer to such shareholders. Equity Shares held in dematerialized form accepted under the Buyback were transferred to the Company Demat Account on Wednesday, July 17, 2019. The unaccepted dematerialized Equity Shares have been returned to respective Eligible Shareholders/custodians by ICCL on Wednesday, July 17, 2019. 2.6
- The extinguishment of 8,14,814 Equity Shares accepted under the Buyback, shall be 2.7 completed by Wednesday, July 24, 2019. 3 CAPITAL STRUCTURE AND SHAREHOLDING PATTERN
- The capital structure of the Company pre and post Buyback is as set forth below: 3.1 Pre-Buyback Post-Buyback

Amount

Number of

Shares

Amount

(₹ in Lakhs)

(₹ in Lakhs) Shares

Particulars

3.2

3.3

Authorised Equity 5,05,00,000 5.050.00 5.05.00.000 5.050.00 Share Capital

Number of

Sr.	Name		lo. of Equity Shares cepted under	accepted as	Equity Shares accepted as a % of total
Details of Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares have been accepted under the Buyback are as under:					
* 61	*Subject to extinguishment of 8,14,814 Equity Shares.				
Pa	sued, subscribed and aid-up Equity hare Capital	2,17,26,543	2,172.65	2,09,11,729*	2,091.17

the Buyback Offer

Equity Shares bought back post Buyback Equity Capital

1	Saraswati Commercia	I (India) Ltd		94,924	11.65%	0.45%
2	Arti Shyamsukha			92,096	11.30%	0.44%
3	Rohit Kothari			89,944	11.04%	0.43%
4	Tejal R Kothari			77,045	9.46%	0.37%
5	New Age Energy India Pvt Ltd Nidhi Shyamsukha			50,149	6.15%	0.24%
6				36,465	4.48%	0.17%
7	Rakhee Dyechem LLP			31,766	3.90%	0.15%
8	Harisingh Shyamsukha			30,546	3.75%	0.15%
9	Minix Holdings Pvt Ltd			29,734	3.65%	0.14%
10	Gaurav Shyamsukha	aurav Shyamsukha		24,724	3.03%	0.12%
11	Bhanshali Manek HUF Ashok Kumar Jain Ashwin Kumar Kothari Alka Jain			24,461	3.00%	0.12%
12				15,558	1.91%	0.07%
13				13,090	1.61%	0.06%
14				11,657	1.43%	0.06%
15	Marco Private Limite	o Private Limited		9,683	1.19%	0.05%
16	Harisingh Shyamsukh	a HUF		9,404	1.15%	0.04%
The Shareholding Pattern of the Company Pre and Post Buyback is set forth below:						et forth below:
	Pre		-Buyback		Post-Buyback	
Particulars		Number of Shares			Number of Shares#	Percentage (%) holding
Pro	omoter and Promoter	1,47,10,3	72	67.71	1,41,59,942	67.71

Foreign Investors (including Non-Resident Indians/FIIs/FPIs/Foreign 0.29 62,163 Nationals/OCBs) Indian Financial Institutions/Banks/NBFCs 67,51,787 32.29 0.00 1.100 and Mutual Funds/ Insurance Companies Others (Public, Public Bodies Corporate, 69.52.908 32.00 Clearing Members, Trust and HUF) 2,09,11,729 Total 2,17,26,543 100.00 100.00 # Subject to extinguishment of 8,14,814 Equity Shares. MANAGER TO THE BUYBACK

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KJMC CORPORATE ADVISORS (INDIA) LIMITED
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Contact Person: Mr. Kaushal Patwa/Mr. Ghanshyam Kapadia
Email: gcvl.buyback@kjmc.com SEBI Registration Number: INM000002509 Validity Period: Permanent CIN: L67120MH1998PLC113888

DIRECTOR'S RESPONSIBILITY

As per Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors accepts responsibility for the information contained in this Post Buyback Public Announcement and confirms that the information included herein contains true, factual and material information and does not contain any misleading information. For and on behalf of the Board of Directors of GeeCee Ventures Limited

Sd/-Sd/-Sd/-

Vazhathara Vasudevan Sureshkumar Whole Time Director DIN: 00053859	Gaurav Shyamsukha Whole Time Director DIN: 01646181	Dipyanti Kanojia Company Secretary & Compliance Officer Membership No. A41024			
Date : July 18, 2019					

Size: 12(w) x 50(h)

Place: Mumbai